

(क) क्या भारतीय वन्य जीव परिषद् का पुनर्गठन किये जाने का प्रस्ताव है;

(ख) क्या इस परिषद् को अधिक अधिकार देने का प्रस्ताव है; जिससे वन्य जीवों के उचित संरक्षण को सुनिश्चित किया जा सके; और

(ग) यदि हां, तो तत्सम्बन्धी तथ्य क्या हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला): (क) देश में भारतीय वन्य जीव परिषद् जैसी कोई संस्था नहीं है। देश में भारतीय वन्य प्राणी मण्डल नाम की संस्था अवश्य है जिसका 4 वर्ष की अवधि के लिए 4 जुलाई, 1974 को पुनर्गठन हुआ था। अतः इसका 4 जुलाई, 1978 को पुनः पुनर्गठन होना है।

(ख) भारतीय वन्य प्राणी मण्डल एक सलाहकार निकाय है। इसके विषय में इस प्रकार का कोई प्रस्ताव विचाराधीन नहीं है।

(ग) प्रश्न ही नहीं होता।

Persons Sent to U.K. for Training by I.I.T., Delhi

3142. DR. RAMJI SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether two persons from I.I.T., Delhi were sent to U.K. for training; if so, the nature of training; and

(b) whether it is the policy of Indian Institute of Technology to get persons from I.I.T. trained in foreign countries?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER)

(a) and (b). The Government of India have collaborative arrangements with the Government of U.K. for the development of the IIT Delhi. Initially, the scheme of collaboration was established for a period of three years viz., 1968—70 and was subsequently renewed for a further three year period from April 1971 to March 1974. In April 1974 the agreement was extended for a further two year period ending March 1976. The present agreement of collaboration commences on 31st April, 1976 and is valid for a period of five years.

The purpose of collaboration is to assist the I.I.T. to serve the needs of Indian Industry, as defined in the Government of India's plans, through projects of research and development. The collaboration is also meant to assist the I.I.T. in developing its educational role.

From 1-4-1976 upto date, seven persons were sent to U.K. utilising the provision of visits under this agreement, for training in University Administration, and operation of N.C. Machines, and for discussion with the British authorities.

Final Decision regarding Abolition of Lease of D.D.A. Flats

3143. CHOWDHRY BALBIR SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 89 on the 13th June, 1977 regarding abolishing of lease on D.D.A. flats and state:

(a) the time by which final decision to abolish lease of D.D.A. flats and to make them free hold will be taken; and

(b) whether the pricing policy of these flats will be applicable only to the flats sold by D.D.A. in December 1976 and January 1977 or also to the flats sold in the earlier years?